

**FORM No. - 4**

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH**ORDER SHEET**

Original Application No. 354 of 2004
Applicant (s) Ahalya Nayak Respondent (s)
Advocate for Applicant (s) M/S. Shriogram Ray Advocate for Respondent(s)
C. Mohanty

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O. of 5012 filed. For consideration re: Registration. Court Memo.</p> <p><i>Sh</i> 16/6/04 <i>Shankar</i> 16/6/04 <i>SO 3</i> For Admision - copy served.</p> <p><i>Sh</i> 16/6/04 <i>Deven</i></p>	<p>REGISTER <i>Shankar</i> 16.06.04. Dy. Registrar</p> <p><u>Order dated 16.6.2004</u></p> <p>Heard the learned counsel for the applicant and Shri B.N.Udgata, learned Addl. Standing Counsel (on whom a copy of the O.A. has been served) appearing on behalf of the Respondents and perused the materials placed on record.</p> <p>It is the case of the applicant that despite her repeated approach, the authorities</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

2

did not take any action with a view to providing her a Govt. accommodation and this why, she has in this Original Application under Section 19 of the A T Act, 1985, approached this Tribunal for redressal of her grievance. It has been disclosed by the learned counsel for the applicant that one quarters bearing No. T-2/2 is presently vacant at Bhubaneswar and the same can be allotted in favour of the poor applicant; who has been provided with compassionate appointment following to premature death of her husband.

Having heard the learned counsel of both the sides, Respondents are directed to look to the grievance of the applicant with a view to providing her a suitable accommodation as deemed fit and proper under the relevant service rules. The Respondents should give due consideration to the grievances of the applicant by the end of July, 2004.

With the above, O.A. is disposed of at the admission stage. No costs.

Send copies of this order along with copies of the O.A. to Respondents and free copies of the order be handed over to the learned counsel of both the sides.

*Order
12/6/04*
MEMBER (JUDICIAL)

Free
Copies of order dt 16/6/04
issued to counsel for both
sides.

Jh

18/6/04

Copy or make dt. 16/6/04
a/c of copy issued to all
the aeroports by Posts.

*Jh
27/7/04
S.O.*

*My
27/7/04*